

DEPARTMENT OF TRADE AND TAXES
GOVERNMENT OF N.C.T. OF DELHI
VYAPAR BHAWAN, NEW DELHI

No. F. 7/462/P/VAT/C/2012-13

Dated: 6/8/12

CIRCULAR No.....!!..... OF 2012-13

The Department has developed a web based software application for issuing Central Declaration Forms for the period 2012-13 onwards. This application will allow the dealers to obtain the forms online, without any physical interface with the Department.

However, before this software application is launched, it is essential to enter the details of all pending demands pertaining to the DST period i.e. up to 2004-05 so that the forms are issued only to those dealers against whom no dues are pending. In order to collect this information, a link titled "DST Demand" has been created on the Central Information Platform [http://150.1.12.204/dvat-login-dealer information-DST Demand](http://150.1.12.204/dvat-login-dealer-information-DST-Demand).

It may please be noted that this information will be used for processing applications for Central Declaration Forms and therefore, any error in the information submitted at this stage may result in forms being issued to an ineligible dealers. The officer responsible for such errors will be liable for action under CCS (CCA) Rules, 1964 for causing loss to Government Revenue.

All Ward In-charges are, therefore, requested to enter the details of all pending DST period demands on the Central Information Platform within three days that is latest by 09/08/2012. All pending demands, including those under stay and those against cancelled dealers are required to be submitted.

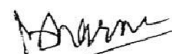
All Zonal In-charges are also requested to monitor the progress of this work on daily basis and ensure its completion within the stipulated time.


(Rajendra Kumar)

Commissioner, Value Added Tax

Copy to :-

1. All Special / Addl./ Joint Commissioners, Department of Trade and Taxes.
2. All Zonal Incharges, Department of Trade & Taxes.
3. Deputy Director (Policy), Department of Trade and Taxes.
4. All VATOs / AVATOs, Department of Trade and Taxes – *through internal mail system*.
5. Guard File.


(T.C. Sharma)
Value Added Tax Officer (Policy)